

RATIFIED

Minutes of M.No.35/09 held on 26.11.2008 of Norms Committee (NC-I) (DES.I Section)

The meeting No.35/09 of the Norms Committee (NC-I) for the licensing year 2008-2009 could not held on the scheduled date of 25.11.2008 due to port officers meeting and actually convened on 26.11.2008 under the Chairmanship of Shri A. Komu, Joint Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2004–2009 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh. Gajraj Singh, Sr. D.O.		23063321	DHI
2..	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP
4.	Sh. B.D. Ghosh Jt. I.A.		23063355	M/o Steel, U.B.
5.	Sh. K.K. Funda, Asstt. Director			DC(MSME)
6.	Sh. Ramanand Meena, DDG & Convener NC-I	485	23061562 Ext.276	DGFT, U.B.
7.	Sh. Ramavatar Meena, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

1	Case No.:65/48/80-ALC2/2007	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/00711/AM08/	RLA File :05/24/040/00003/AM08/	Lic.No/Date:0510202825 23.04.2007	Defer Date: 20.01.2009
	Decision :The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 20.01.2009.			

2	Case No.:8/4/80-ALC2/2008	Party Name:ADVANTEC COILS PVT LTD.	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
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HQ File :01/80/050/00160/AM09/	RLA File :05/24/040/00098/AM08/	Lic.No/Date:0510203335 04.05.2007	Defer Date: 20.01.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 20.01.2009.			

3	Case No.:86/48/80-ALC2/2007	Party Name:ITL INDUSTRIES LTD.,	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/00732/AM08/	RLA File :11/21/040/00023/AM08/	Lic.No/Date:1110015330 07.05.2007	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The Committee noted that firm's application is readily not available in the file. The Committee, therefore, decided to ask RA to forward the firm's application at the earliest for examination. The case may be relisted on 20.01.2009.			

4	Case No.:96/48/80-ALC2/2007	Party Name:MAINI PRECISION PRODUCTS P LTD	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/00742/AM08/	RLA File :07/24/040/00099/AM08/	Lic.No/Date:0710051669 16.05.2007	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The Committee noted that firm has sought time for submission of required information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 20.01.2009.			

5	Case No.:109/48/80-ALC2/2007	Party Name:TUFF ENGINEERING PVT.LTD.	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/00755/AM08/	RLA File :05/24/040/00147/AM08/	Lic.No/Date:0510204041 24.05.2007	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The representative of DC(MSME) informed the Committee that they have not received reply of the firm. The Committee therefore decided to handover the firm's reply along-with case file to the technical authority for examination and submission of comments. The case may be relisted on 20.01.2009.			

6	Case No.:117/48/80-ALC2/2007	Party Name:RAJ HAMSA ULTRALIGHTS PVT LTD	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/00763/AM08/	RLA File :07/24/040/00141/AM08/	Lic.No/Date:0710051839 31.05.2007	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 20.01.2009.			

7	Case No.:135/48/80-ALC2/2007	Party Name:PSL LTD.	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/00781/AM08/	RLA File :03/95/040/00218/AM08/	Lic.No/Date:0310431750 05.06.2007	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The representative of the firm Shri K. Ramanathan, Vice President & CFO and S.P. Bhatia, Director appeared before the Committee for personal hearing. They explained the case to the Committee. The Committee, on the recommendation of the representative of the DHI present in the meeting, advised them to furnish certain clarification / information. They promised to furnish the same as per advice within two weeks time. The case may be re-listed along with firm's submission on 20.01.2009.			

8	Case No.:128/48/80-ALC2/2007	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/00774/AM08/	RLA File :09/24/040/00086/AM08/	Lic.No/Date:0910030460 06.06.2007	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the required information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 20.01.2009.			

9	Case No.:140/48/80-ALC2/2007	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/00786/AM08/	RLA File :07/24/040/00174/AM08/	Lic.No/Date:0710052000 14.06.2007	Defer Date: 20.01.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 20.01.2009.

10	Case No.:148/48/80-ALC2/2007	Party Name:AVASARALA TECHNOLOGIES LIMITED,	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/00794/AM08/	RLA File :07/24/040/00191/AM08/	Lic.No/Date:0710052067 19.06.2007	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The representative of DIPP, present in the meeting, informed the Committee that they have not received the copy of firm's application. The Committee, accordingly, decided to refer the copy of firm's application to them for examination and submission of comments. The case may be relisted on 20.01.2009.			

11	Case No.:149/48/80-ALC2/2007	Party Name:S K M TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case approved
	HQ File :01/80/050/00795/AM08/	RLA File :09/24/040/00098/AM08/	Lic.No/Date:0910030627 21.06.2007	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The committee noted that DIPP has already recommended the case in NC meeting no. 27/80 held on 30.09.2008. The representative of M/o Steel also concurred the recommendation of DIPP. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Quantity of import items from S.Nos. 1 to 60 may also be specified as 573 Nos., 200 Nos., 270 Nos., 240 Nos., 1150 Nos., 925 Nos., 340 Nos., 340 Nos., 100 Nos., 75 Nos., 100 Nos., 620 Nos., 200 Nos., 620 Nos., 450 Nos., 170 Nos., 1500 Nos., 300 Nos., 800 Nos., 1600 Nos., 125 Nos., 200 Nos., 1000 Nos., 200 Nos., 100 Nos., 1200 Nos., 437 Nos., 300 Nos., 950 Nos., 125 Nos., 110 Nos., 320 Nos., 615 Nos., 500 Nos., 400 Nos., 1000 Nos., 175 Nos., 185 Nos., 175 Nos., 1000 Nos., 570 Nos., 225 Nos., 1035 Nos., 125 Nos., 100 Nos., 150 Nos., 100 Nos., 200 Nos., 200 Nos., 400 Nos., 250 Nos., 650 Nos., 2200 Nos., 950 Nos., 700 Nos., 2500 Nos., 500 Nos., 750 Nos., 200 Nos. & 150 Nos. respectively. 2. Quantities of import items at S.Nos. 1, 2 & 3 may be allowed as 4809 Kgs., 3.9 Kgs. & 71.1 Kgs. respectively (inclusive of 372%, 1526% and 1230% wastages respectively) after taking 20% recovery. 3. Quantity of import item at S.No. 4 may be allowed as 234.4 Kgs. inclusive of 2600% wastage after taking 50% recovery. 4. Quantities of import items at S.Nos. 5 & 6 may be allowed as 6.52 Kgs. & 22.43 Kgs. respectively (inclusive of 339% and 662% wastage respectively) after taking 20% recovery. 5. Quantities of import items at S.Nos. 7, 8, 9 & 10 may be allowed as 44.5 Kgs., 2.5 Kgs. , 4.7 Kgs. & 70.9 Kgs. respectively (inclusive of 905%, 226%, 174% and 226% wastage respectively) after taking 50% recovery.			

6. Quantities of import items at S.Nos. 11 & 12 may be allowed as 262.7 Kgs. & 240.6 Kgs. respectively (inclusive of 159% and 676% wastage respectively) after taking 20% recovery.
7. Quantity of import item at S.No. 13 may be allowed as 191.9 Kgs. inclusive of 920% wastage after taking 50% recovery.

The Regional Authority may take necessary action accordingly.

12	Case No.:150/48/80-ALC2/2007	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/00796/AM08/	RLA File :09/24/040/00104/AM08/	Lic.No/Date:0910030628 21.06.2007	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the required information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 20.01.2009.			

13	Case No.:187/48/80-ALC2/2007	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/00833/AM08/	RLA File :09/24/040/00149/AM08/	Lic.No/Date:0910030867 12.07.2007	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the required information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 20.01.2009.			

14	Case No.:228/48/80-ALC2/2007	Party Name:PUROLATOR INDIA LTD	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/00874/AM08/	RLA File :05/24/040/00330/AM08/	Lic.No/Date:0510206794 26.07.2007	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 20.01.2009.			

15	Case No.:230/48/80-ALC2/2007	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/00876/AM08/	RLA File :07/24/040/00326/AM08/	Lic.No/Date:0710052703 03.08.2007	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 20.01.2009.			

16	Case No.:249/48/80-ALC2/2007	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/00895/AM08/	RLA File :07/24/040/00354/AM08/	Lic.No/Date:0710052885 14.08.2007	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 20.01.2009.			

17	Case No.:274/48/80-ALC2/2007	Party Name:RATHI TRANSPower PVT.LTD.	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/00920/AM08/	RLA File :31/24/040/00190/AM08/	Lic.No/Date:3110030681 06.09.2007	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the required information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 20.01.2009.			

18	Case No.:295/48/80-ALC2/2007	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case approved
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HQ File :01/80/050/00941/AM08/	RLA File :05/24/040/00480/AM08/	Lic.No/Date:0510209213 19.09.2007	
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The DHI furnished written comments in this case vide their U.O. No. 3(67)/2007-TSW(B)/317 dated 19.11.2008. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments. Copy of DHI letter referred to above may be forwarded to RA. The Regional Authority may take necessary action accordingly.			

19	Case No.:296/48/80-ALC2/2007	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/00942/AM08/	RLA File :03/95/040/00586/AM08/	Lic.No/Date:0310443655 19.09.2007	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The DHI has desired some information vide their letter No. 3(33)/2008-TSW(B)/331 dt. 26.11.20078. The Committee has decided to call for the required information/clarification desired by the technical authority from the firm. The case may be relisted on 20.01.2009.			

20	Case No.:299/48/80-ALC2/2007	Party Name:DELKOR TECHNIK INDIA PLTD.	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/00945/AM08/	RLA File :07/24/040/00457/AM08/	Lic.No/Date:0710053565 27.09.2007	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 20.01.2009.			

21	Case No.:307/48/80-ALC2/2007	Party Name:FEDDERS LLOYD CORPN LTD	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/00953/AM08/	RLA File :05/24/040/00517/AM08/	Lic.No/Date:0510210266 09.10.2007	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The Committee observed that firm had informed that they have not received the copy of this office original letter calling for certain information. The Committee, therefore, decided to forward the copy of original DL to			

firm with the direction to furnish the said information immediately otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 20.01.2009.

22	Case No.:309/48/80-ALC2/2007	Party Name:SUR HENNING PVT. LTD.,	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/00955/AM08/	RLA File :07/24/040/00491/AM08/	Lic.No/Date:0710053736 10.10.2007	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 20.01.2009.			

23	Case No.:12/4/80-ALC2/2008	Party Name:HOSLEY INDIA PRIVATE LIMITED	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case approved
	HQ File :01/80/050/00164/AM09/	RLA File :05/24/040/00514/AM08/	Lic.No/Date:0510210420 11.10.2007	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The DC(MSME) furnished written comments in this case vide their U.O. No. 30(231)/2008-ME dated 07.10.2008. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- 1. Quantity of import items at Sl.No. 1 & 2 may be allowed as 1.02 kg./kg. content in the export product. The Regional Authority may take necessary action accordingly.			

24	Case No.:311/48/80-ALC2/2007	Party Name:AVLIGHT AUTOMOTIVES LTD.	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/00957/AM08/	RLA File :05/24/040/00522/AM08/	Lic.No/Date:0510210471 12.10.2007	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 20.01.2009.			

25	Case No.:29/4/80-ALC2/2008	Party Name:THERMAX LTD.,	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
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HQ File :01/80/050/00181/AM09/	RLA File :31/24/040/00227/AM08/	Lic.No/Date:3110031126 15.10.2007	Defer Date: 20.01.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the required information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 20.01.2009.			

26	Case No.:334/48/80-ALC2/2007	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case closed
	HQ File :01/80/050/00980/AM08/	RLA File :03/95/040/00331/AM08/	Lic.No/Date:0310447765 25.10.2007	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The committee noted that norms of the subject authorization has already been ratified by the NC in its meeting NO. 51/08 held on 18.03.2008. Accordingly, committee decided to close the case on the part of NC.			

27	Case No.:340/48/80-ALC2/2007	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/00986/AM08/	RLA File :05/24/040/00588/AM08/	Lic.No/Date:0510211186 26.10.2007	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the required information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 20.01.2009.			

28	Case No.:343/48/80-ALC2/2007	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/00989/AM08/	RLA File :07/24/040/00545/AM08/	Lic.No/Date:0710054263 31.10.2007	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 20.01.2009:- Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format export product wise.			

29	Case No.:349/48/80-ALC2/2007	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case approved
	HQ File :01/80/050/00995/AM08/	RLA File :03/95/040/00756/AM08/	Lic.No/Date:0310448852 01.11.2007	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The DHI furnished written comments in this case vide their U.O. No. 3(33)/2007-TSW(B) dated 14.11.2008 as applied by the firm. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as under:- 1. Quantity of import item No. 1 may be reduced to 2419 kg. after taking 20% recovery from the scrap. 2. Quantity of import item No. 2 may be reduced to 3000 kg. after taking 20% recovery from the scrap. The Regional Authority may take necessary action accordingly.			

30	Case No.:352/48/80-ALC2/2007	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/00998/AM08/	RLA File :07/24/040/00544/AM08/	Lic.No/Date:0710054332 05.11.2007	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 20.01.2009:- Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format export product wise.			

31	Case No.:30/4/80-ALC2/2008	Party Name:D.D.ENTERPRISES,	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/00182/AM09/	RLA File :31/24/040/00262/AM08/	Lic.No/Date:3110031486 06.11.2007	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final			

reminder to the firm for expediting the required information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 20.01.2009.

32	Case No.:14/4/80-ALC2/2008	Party Name:SARA SERVICES & ENGINEERS(P)LTD	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case reverted back to RA
	HQ File :01/80/050/00166/AM09/	RLA File :61/24/040/00021/AM08/	Lic.No/Date:6110000114 13.11.2007	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

33	Case No.:362/48/80-ALC2/2007	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/01008/AM08/	RLA File :07/24/040/00569/AM08/	Lic.No/Date:0710054469 13.11.2007	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 20.01.2009:- Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format export product wise.			

34	Case No.:364/48/80-ALC2/2007	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/01010/AM08/	RLA File :07/24/040/00580/AM08/	Lic.No/Date:0710054547 16.11.2007	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 20.01.2009:- Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format export product wise.			

35	Case No.:31/4/80-ALC2/2008	Party Name:D.D.ENTERPRISES,	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
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HQ File :01/80/050/00183/AM09/	RLA File :31/24/040/00283/AM08/	Lic.No/Date:3110031609 19.11.2007	Defer Date: 20.01.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the required information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 20.01.2009.			

36	Case No.:16/4/80-ALC2/2008	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/00168/AM09/	RLA File :05/24/040/00667/AM08/	Lic.No/Date:0510212620 27.11.2007	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The representative of the DHI informed the Committee that they received the firm's reply and the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 20.01.2009.			

37	Case No.:376/48/80-ALC2/2007	Party Name:RATHI TRANSPower PVT.LTD.	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/01022/AM08/	RLA File :31/24/040/00290/AM08/	Lic.No/Date:3110031775 04.12.2007	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The representative of the DHI informed the Committee that they received the firm's reply and the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 20.01.2009.			

38	Case No.:379/48/80-ALC2/2007	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/01025/AM08/	RLA File :03/95/040/00817/AM08/	Lic.No/Date:0310452638 04.12.2007	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The representative of the DHI informed the Committee that they received the firm's reply and the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 20.01.2009.			

39	Case No.:59/12/80-ALC2/2008	Party Name:ANAND EXPORTS	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case approved
	HQ File :01/80/050/00425/AM09/	RLA File :06/21/040/00117/AM08/	Lic.No/Date:0610012587 04.12.2007	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The DC(MSME) furnished written comments in this case vide their U.O. No. 30(218)/2008-ME dated 13.10.2008. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as under:- 1. Quantity of import items may be allowed on net to net basis with accountability clause. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.			

40	Case No.:386/48/80-ALC2/2007	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/01032/AM08/	RLA File :03/94/040/00922/AM08/	Lic.No/Date:0310453541 11.12.2007	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The DHI vide their U.O. No. 3(10/2008-TSW(B)/308 dt. 05.11.2008 informed that the firm's reply is deficient as dimension of imported plates and nesting diagram enclosed are at variance. Dimension of segment nested out of plates has also not been given and the net weight of export product no. 3 given in the reply does not seem to be correct. The Committee, therefore, decided to direct the firm to furnish the following information complete in all respects. The case may be re-listed on 20.01.2009:- 1. Information in respect of Sl.No.11 of the Standard Deficiency Format along-with supporting drawings for each export product. 2. Requirement of import items listed from Sl.No. 5 to 8 may also be justified.			

41	Case No.:41/40/80-ALC2/2007	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case approved
	HQ File :01/80/050/00626/AM08/	RLA File :03/95/040/00795/AM08/	Lic.No/Date:0310453963 13.12.2007	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The committee noted that DIPP has already recommended the case in NC meeting no. 21/80 held on 19.08.2008 however the case was deferred due wide mismatch between net weight of export product and the quantity of inputs recommended by DIPP. The representative of DIPP present in the meeting clarified that there is a typographical mistake in the weight of export product which may be corrected to read as 1495.8 MT instead of 149.58 MT. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-

1. The net empty weight of 1495.8 MT may be specified with the quantity of export product.
2. Word “Relevant” may be prefixed with the descriptions of import items from Sl. Nos. 1 to 5.
3. Quantities of import items at Sl.Nos.1, 3 & 4 may be allowed as 1175100 Kgs., 84242 Kgs, 61682 Kgs respectively inclusive of 3 % wastage.
4. Quantity of import item at Sl.No.2 may be allowed as 68975 Kgs., inclusive of 12 % wastage
5. Quantity of import item at Sl.No.5 may be allowed as 1773 mtrs.(10641 kgs.) inclusive of 2 % wastage.
6. Weights of 59785 kgs., 10275 Kgs, 2500 Kgs and 19908 Kgs. may be specified with the quantities of import items at Sl.Nos. 6,7, 9 and 15 respectively and quantities of these items may be allowed on net to net basis.
7. Quantity of import item at Sl. No. 8 may be allowed on net to net basis.
8. Quantities of import items at Sl.Nos.10 & 12 may be allowed as applied for i.e. 8970 Kgs & 8072 Kgs respectively.
9. Quantities of import items at Sl.Nos.11, 13 & 14 may be allowed as 49912 Kgs, 44640 Kgs and 103522 Kgs respectively.
10. Import item at Sl.No. 16 may be allowed as per packing policy
11. Import of components may be allowed with accountability clause

Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product.

The Regional Authority may take necessary action accordingly.

42	Case No.:23/52/80-ALC2/2007	Party Name:G.B. ENGINEERING ENTERPRISES PVT. LTD.,	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case approved
	HQ File :01/80/050/01100/AM08/	RLA File :04/24/040/00320/AM08/	Lic.No/Date:0410092826 20.12.2007	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The DHI furnished written comments in this case vide their U.O. No. 3(20)/2008-TSW(B) dated 05.09.2008. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments.			
	Copy of DHI letter referred to above may be forwarded to RA.			
	The Regional Authority may take necessary action accordingly.			

43	Case No.:395/48/80-ALC2/2007	Party Name:CHAMUNDA PHARMA MACHINERY PVT. LTD.,	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/01041/AM08/	RLA File :08/24/040/00115/AM08/	Lic.No/Date:0810069192 27.12.2007	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the required information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 20.01.2009.			

44	Case No.:63/52/80-ALC2/2007	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case approved
	HQ File :01/80/050/01140/AM08/	RLA File :03/95/040/00954/AM08/	Lic.No/Date:0310455417 27.12.2007	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The DHI furnished written comments in this case vide their U.O. No. 3(33)/2008-TSW(B)/310 dated 17.11.2008 as applied by the firm. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as under:- 1. Quantity of import item No. 1 may be reduced to 167.5 kg. after taking 20% recovery from the scrap. 2. Quantity of import item No. 2 may be reduced to 233 kg. after taking 20% recovery from the scrap. The Regional Authority may take necessary action accordingly.			

45	Case No.:399/48/80-ALC2/2007	Party Name:RESHAM ROOSEN INDIA PVT.LTD.	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/01045/AM08/	RLA File :06/24/040/00033/AM08/	Lic.No/Date:0610012742 10.01.2008	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The committee noted that firm's reply has been forwarded to DIPP and the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 20.01.2009.			

46	Case No.:15/4/80-ALC2/2008	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case approved
	HQ File :01/80/050/00167/AM09/	RLA File :05/24/040/00816/AM08/	Lic.No/Date:0510215423 24.01.2008	
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The DIT furnished written comments in this case vide their letter 17(52)/2008-IPHW dated 14.10.2008. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments on net to net basis with accountability clause. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.				

47	Case No.:30/12/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/00396/AM09/	RLA File :03/95/040/01014/AM08/	Lic.No/Date:0310459450 29.01.2008	Defer Date: 20.01.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The representative of the DIPP informed the Committee that they received the firm's reply and the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 20.01.2009.				

48	Case No.:82/12/80-ALC2/2008	Party Name:C-TECH ENGINEERS PVT LTD	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/00448/AM09/	RLA File :31/24/040/00346/AM08/	Lic.No/Date:3110032535 01.02.2008	Defer Date: 20.01.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The DHI furnished written comments in this case vide their U.O. No. 3(18)/2008-TSW(B) dt. 21.11.2008. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- 1. Quantity of import item no. 1 to 5 are recommended with 9% wastage after 1/3rd recovery. The Regional Authority may take necessary action accordingly.				

49	Case No.:32/4/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/00184/AM09/	RLA File :11/24/040/00059/AM08/	Lic.No/Date:1110016748 04.02.2008	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The DHI has desired some information vide their U.O. No. 3(27)/2007-TSW(B) / 278 dt. 05.11.2008. The Committee has decided to call for the required information/ clarification desired by the technical authority from the firm. The case may be re-listed on 20.01.2009.			

50	Case No.:29/12/80-ALC2/2008	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case approved
	HQ File :01/80/050/00395/AM09/	RLA File :05/24/040/00877/AM08/	Lic.No/Date:0510216481 15.02.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net empty weights of 53.1 MT, 53.1 MT, 100.5 MT & 100.5 MT may be added with the quantities of export products from S.Nos. 1 to 4 respectively (combined net export weight 307.2 MT). 2. Word “relevant” may be prefixed with the description of import item at S.No. 1 and its quantity may be allowed as applied for i.e. 254 MT inclusive of wastage of 3%. 3. Weights of 23960 Kgs., 5442 Kgs.& 2642 Kgs.. may be specified with the quantities of import items at S.No. 2, 3 & 4 respectively and their weights may be allowed as applied for inclusive of a wastage of 4%. Further, quantities of these items may be allowed as 4 Nos., 2 Nos. & 2 Nos. respectively on net to net basis. 4. Weight of 1714 Kgs. may be specified with the quantity of import item at S.No. 5 and the same may be allowed as applied for on net to net basis. 5. Quantity of import items at S.No. 6 may be allowed as applied for on net to net basis. 6. Quantities of import items at S.Nos. 7 & 8 may be allowed as applied for i.e. 4800 Kgs. each. 7. Import items from S.Nos. 9 to 13 may be deleted as no details/calculations have been furnished for overlay. 8. Import of components may be allowed with accountability clause. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.			

51	Case No.:7/12/80-ALC2/2008	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case approved
	HQ File :01/80/050/00373/AM09/	RLA File :05/24/040/00876/AM08/	Lic.No/Date:0510216566 18.02.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The committee reviewed its earlier decision and decided to ratify the norms in respect of the subject advance authorization on net to net basis with accountability clause in the light of DIT comments vide their letter No. 17(42)/2008-IPHW dt. 12.09.2008. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.			

52	Case No.:65/12/80-ALC2/2008	Party Name:VULCAN INDUSTRIAL ENGINEERING CO.LTD.	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/00431/AM09/	RLA File :34/24/040/00221/AM08/	Lic.No/Date:3410020853 19.02.2008	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The representative of the DHI informed the Committee that they received the firm's reply and the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 20.01.2009.			

53	Case No.:21/12/80-ALC2/2008	Party Name:QUADRANT EPP SURLON INDIA LTD.	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/00387/AM09/	RLA File :05/24/040/00886/AM08/	Lic.No/Date:0510216788 21.02.2008	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The C&PC has desired some information from the firm vide their letter No. 46011/78/2008-PC.II dt. 20.10.2008. The Committee has decided to remind the firm to furnish the required information/clarification desired by the technical authority otherwise their case would be rejected. The case may be relisted on 20.01.2009.			

54	Case No.:64/12/80-ALC2/2008	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case approved
	HQ File :01/80/050/00430/AM09/	RLA File :34/24/040/00228/AM08/	Lic.No/Date:3410020969 03.03.2008	
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The DC(MSME) furnished written comments in this case vide their U.O. No. 30(G)/2008 dated 03.11.2008. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments. Copy of DC(MSME) letter referred to above may be forwarded to RA. The Regional Authority may take necessary action accordingly.				

55	Case No.:9/12/80-ALC2/2008	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/00375/AM09/	RLA File :05/24/040/00938/AM08/	Lic.No/Date:0510217779 12.03.2008	Defer Date: 20.01.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 20.01.2009.				

56	Case No.:26/12/80-ALC2/2008	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case approved
	HQ File :01/80/050/00392/AM09/	RLA File :05/24/040/00930/AM08/	Lic.No/Date:0510217795 13.03.2008	
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The DHI furnished written comments in this case vide U.O. No. 3(67)/2007-TSW(B)/318 dated 19.11.2008. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments. Copy of DHI letter referred to above may be forwarded to RA. The Regional Authority may take necessary action accordingly.				

57	Case No.:66/12/80-ALC2/2008	Party Name:WELSPUN GUJARAT STAHL ROHREN	Meet No/Date:35/80-ALC2/2008	Status:Case deferred
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	LTD.	26.11.2008	
HQ File :01/80/050/00432/AM09/	RLA File :34/24/040/00240/AM08/	Lic.No/Date:3410021049 17.03.2008	Defer Date: 20.01.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The representative of M/o Steel present in the meeting informed the Committee that they had completed study of the case and furnishing written comments shortly. The Committee, therefore, decided to defer the consideration only for a short period and to relist the case on 20.01.2009.			

58	Case No.:72/12/80-ALC2/2008	Party Name:KERN-LIEBERS(INDIA) PRIVATE LIMITED	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case approved
	HQ File :01/80/050/00438/AM09/	RLA File :07/24/040/00768/AM08/	Lic.No/Date:0710056493 19.03.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The DHI furnished written comments in this case vide their their U.O. No. 3(46)/2008-TSW(B)/286 dt. 17.11.2008.. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- 1. Quantity of import item No. 1,2 & 3 may be allowed as applied by the firm including 1% wastage. 2. Value of import item no.4 may be restricted to 6% of FOB value. The Regional Authority may take necessary action accordingly.			

59	Case No.:70/12/80-ALC2/2008	Party Name:AVASARALA TECHNOLOGIES LIMITED,	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/00436/AM09/	RLA File :07/24/040/00836/AM08/	Lic.No/Date:0710056498 20.03.2008	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The committee observed that the reply of the firm was already handed over to the representative of DHI present in the meeting. The representative of the DHI informed the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 20.01.2009.			

60	Case No.:25/12/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
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HQ File :01/80/050/00391/AM09/	RLA File :04/24/040/00408/AM08/	Lic.No/Date:0410094947 01.04.2008	Defer Date: 20.01.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 20.01.2009.			

61	Case No.:21/4/80-ALC2/2008	Party Name:NOV SARA INDIA PRIVATE LIMITED	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/00173/AM09/	RLA File :61/24/040/00002/AM09/	Lic.No/Date:6110000158 07.04.2008	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 20.01.2009.			

62	Case No.:20/6/80-ALC2/2008	Party Name:ANAND EXPORTS	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case approved
	HQ File :01/80/050/00210/AM09/	RLA File :06/24/040/00001/AM09/	Lic.No/Date:0610013298 24.04.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The representative of DC(MSME) present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as under:- 1. Quantity of import items may be allowed on net to net basis with accountability clause. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.			

63	Case No.:21/6/80-ALC2/2008	Party Name:ANAND EXPORTS	Meet No/Date:35/80-ALC2/2008	Status:Case deferred
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		26.11.2008	
HQ File :01/80/050/00211/AM09/	RLA File :06/24/040/00002/AM09/	Lic.No/Date:0610013299 24.04.2008	Defer Date: 20.01.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DC(MSME) for examination and submission of comments. The case may be relisted on 20.01.2009.			

64	Case No.:2/12/80-ALC2/2008	Party Name:CRISTOPIA ENERGY SYSTEMS(I) PVT.LTD.,	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/00368/AM09/	RLA File :11/24/040/00060/AM08/	Lic.No/Date:1110017227 21.05.2008	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 20.01.2009.			

65	Case No.:3/12/80-ALC2/2008	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/00369/AM09/	RLA File :13/24/040/00002/AM09/	Lic.No/Date:1310026199 23.05.2008	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. After deliberating the recommendation of DIPP in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 20.01.2009:- 1. Specific item of import at Sl. 2.			

66	Case No.:92/12/80-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/00458/AM09/	RLA File :07/24/040/00035/AM09/	Lic.No/Date:0710057565 26.05.2008	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The Committee noted that RA neither reported the status of the			

case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required to RA so that the case may be closed on the part of NC.

The Regional Authority may take note of the NC decision for information.

67	Case No.:3/20/80-ALC2/2008	Party Name:KHOSLA ENGINEERING PVT LTD	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/00759/AM09/	RLA File :31/24/040/00051/AM09/	Lic.No/Date:3110033868 27.05.2008	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The committee noted that the firm's application has already been forwarded to DIPP and DC(MSME) and case is under their study. The committee decided to defer the consideration and to re-list on 20.01.2009.			

68	Case No.:89/12/80-ALC2/2008	Party Name:HYDRIL JINDAL INTERNATIONAL PVT. LTD.	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/00455/AM09/	RLA File :05/24/040/00124/AM09/	Lic.No/Date:0510221409 03.06.2008	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 20.01.2009.			

69	Case No.:90/12/80-ALC2/2008	Party Name:HYDRIL JINDAL INTERNATIONAL PVT. LTD.	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/00456/AM09/	RLA File :05/24/040/00125/AM09/	Lic.No/Date:0510221410 03.06.2008	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 20.01.2009.			

70	Case No.:91/12/80-ALC2/2008	Party Name:MULTITEX FILTRATION ENGINEERS LTD	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
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HQ File :01/80/050/00457/AM09/	RLA File :05/24/040/00131/AM09/	Lic.No/Date:0510221450 03.06.2008	Defer Date: 20.01.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 20.01.2009.			

71	Case No.:93/12/80-ALC2/2008	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/00459/AM09/	RLA File :06/81/040/00002/AM09/	Lic.No/Date:0610013481 04.06.2008	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 20.01.2009.			

72	Case No.:96/12/80-ALC2/2008	Party Name:KISHORE VADILAL PVT. LTD.	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case approved
	HQ File :01/80/050/00462/AM09/	RLA File :08/24/040/00040/AM09/	Lic.No/Date:0810072360 05.06.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The DHI furnished written comments in this case vide their 3(66)/2008-TSW(B)/311 dated 17.11.2008. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- 1. Net weight of export product may be indicated as 30996 kg. and their total number may be mentioned as 1722 numbers. 2. Quantity of import item is recommended as 32,546 kg. including 5% wastage. The Regional Authority may take necessary action accordingly.			

73	Case No.:99/12/80-ALC2/2008	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/00465/AM09/	RLA File :05/24/040/00154/AM09/	Lic.No/Date:0510221746	Defer Date:

		09.06.2008	20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 20.01.2009.		

74	Case No.:100/12/80-ALC2/2008	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/00466/AM09/	RLA File :05/24/040/00155/AM09/	Lic.No/Date:0510221747 09.06.2008	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 20.01.2009.			

75	Case No.:20/20/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/00776/AM09/	RLA File :03/94/040/00274/AM09/	Lic.No/Date:0310479265 18.07.2008	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 20.01.2009.			

76	Case No.:1/20/80-ALC2/2008	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case approved
	HQ File :01/80/050/00757/AM09/	RLA File :05/24/040/00260/AM09/	Lic.No/Date:0510224183 21.07.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The representative of the DIPP present in the meeting			

recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-

1. Words “Total Pipe Length 1100 mtrs. (including Stainless Steel Seamless/Welded Pipes: 520 Mtrs. & Carbon Steel Seamless Pipes/Tubes: 487 Mtrs)” may be suffixed with the description of export product.
2. Word “relevant” may be prefixed with the description of import items at S.No.1, 3, 5 & 6.
3. Quantity of import item at S.No.1 may be allowed as 5.09 MT (497 Mtrs.) inclusive of 2% wastage.
4. Quantity of import item at S.No.2 may be allowed as 1.188 MT (1218 Nos.) on net to net basis.
5. Quantity of import item at S.No.3 may be allowed as 5.814 MT (404 Mtrs.) inclusive of 2% wastage.
6. Quantity of import item at S.No.4 may be allowed as 0.95 MT (2018 Nos.) on net to net basis.
7. Quantity of import item at S.No.5 may be allowed as 3.86 MT inclusive of 2% wastage.
8. Quantity of import item at S.No.6 may be allowed as 126.3 Meters (0.194 MT) inclusive of 2% wastage.
9. Weights of 300Kgs, 100 Kgs., 500 Kgs., 200 Kgs., 500 Kgs., 400 Kgs., 200 Kgs., 50 Kgs., 800 Kgs., 500 Kgs., 50 Kgs. & 30 Kgs. may be specified with the quantities of import items from S.Nos. 7 to 14 and 16 to 19 respectively and their quantities may be allowed on net to net basis.
10. Quantity of import item at S.No. 15 may be allowed as 82.5 Meters (48.5 Kgs.) inclusive of wastage of 2%.
11. Quantity of import item at S.No.20 may be allowed as 178 Kgs.
12. Quantity of Welding Flux at import item S.No.21 may be allowed equal to the quantity of Welding Wire.

The Regional Authority may take necessary action accordingly.

77	Case No.:12/20/80-ALC2/2008	Party Name:ICEM ENGINEERING COMPANY LIMITED,	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/00768/AM09/	RLA File :03/94/040/00307/AM09/	Lic.No/Date:0310479715 22.07.2008	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. Representative of MOS present in the meeting informed the Committee that they are not concerned with the proposal. The representative of the DIPP informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 20.01.2009.			

78	Case No.:14/20/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case closed
	HQ File :01/80/050/00770/AM09/	RLA File :03/94/040/00929/AM08/	Lic.No/Date:0310479765 22.07.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The committee decided to close the case on the part of NC as wastage norms of the subject case has already been ratified. However, the committee decided to call for the clarification from RA to find out as to how			

the RA has issued authorization for CIF value of more then 100 crore in violation of the financial powers. If the authorization issued on receipt of approval of NC then why the data transmitted on the online system when norms already ratified. On receipt of RA's reply, the same may be examined on file and close the case on the part of NC.

79	Case No.:5/20/80-ALC2/2008	Party Name:MIKROTEK MACHINES LTD.,	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/00761/AM09/	RLA File :07/21/040/00384/AM09/	Lic.No/Date:0710058665 22.07.2008	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be relisted on 20.01.2009.			

80	Case No.:6/20/80-ALC2/2008	Party Name:DUCTMASTER INDIA PVT.LTD,	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/00762/AM09/	RLA File :07/24/040/00190/AM09/	Lic.No/Date:0710058666 22.07.2008	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 20.01.2009.			

81	Case No.:8/20/80-ALC2/2008	Party Name:RAJ HAMSA ULTRALIGHTS PVT LTD	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/00764/AM09/	RLA File :07/24/040/00199/AM09/	Lic.No/Date:0710058674 22.07.2008	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 20.01.2009.			

	Case No.:10/20/80-ALC2/2008	Party Name:NOV SARA INDIA PRIVATE LIMITED	Meet No/Date:35/80-ALC2/2008	Status:Case deferred
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82			26.11.2008	
	HQ File :01/80/050/00766/AM09/	RLA File :61/24/040/00027/AM09/	Lic.No/Date:6110000202 23.07.2008	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be relisted on 20.01.2009.			

83	Case No.:11/20/80-ALC2/2008	Party Name:SUR HENNIG PVT. LTD.,	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/00767/AM09/	RLA File :07/24/040/00202/AM09/	Lic.No/Date:0710058698 23.07.2008	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The Committee noted that firm has sought time for submission of required information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 20.01.2009.			

84	Case No.:28/20/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/00784/AM09/	RLA File :03/95/040/00325/AM09/	Lic.No/Date:0310479853 23.07.2008	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The DHI has desired some information from the firm vide their U.O. No. 3(85)/2007-TSW(B)/313 dt. 19.11.2008. The Committee has decided to call for the required information/ clarification desired by the technical authority from the firm. The case may be re-listed on 20.01.2009.			

85	Case No.:29/20/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/00785/AM09/	RLA File :03/95/040/00277/AM09/	Lic.No/Date:0310479870 23.07.2008	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the			

earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be relisted on 20.01.2009.

86	Case No.:30/20/80-ALC2/2008	Party Name:TEMA INDIA LIMITED	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/00786/AM09/	RLA File :03/95/040/00365/AM09/	Lic.No/Date:0310479885 23.07.2008	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 20.01.2009.			

87	Case No.:9/20/80-ALC2/2008	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/00765/AM09/	RLA File :05/24/040/00205/AM09/	Lic.No/Date:0510224279 23.07.2008	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 20.01.2009.			

88	Case No.:33/20/80-ALC2/2008	Party Name:POLY MEDICURE LTD.	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/00789/AM09/	RLA File :05/24/040/00277/AM09/	Lic.No/Date:0510224457 25.07.2008	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The DC(MSME) has desired some information vide their U.O. No. 30(270)2008-ME dt. 03.10.2008. The Committee decided to call for the required information/ clarification desired by the technical authority from the firm. The case may be re-listed on 20.01.2009.			

89	Case No.:35/20/80-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
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HQ File :01/80/050/00791/AM09/	RLA File :07/24/040/00218/AM09/	Lic.No/Date:0710058732 25.07.2008	Defer Date: 20.01.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIT for examination and submission of comments. The case may be relisted on 20.01.2009.			

90	Case No.:36/20/80-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/00792/AM09/	RLA File :07/24/040/00133/AM09/	Lic.No/Date:0710058733 25.07.2008	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIT for examination and submission of comments. The case may be relisted on 20.01.2009.			

91	Case No.:37/20/80-ALC2/2008	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/00793/AM09/	RLA File :31/24/040/00117/AM09/	Lic.No/Date:3110034554 25.07.2008	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 20.01.2009:- Information in respect of Sl.No.4,5,11 & 11a of the Standard Deficiency Format.			

92	Case No.:41/20/80-ALC2/2008	Party Name:SUR HENNIG PVT. LTD.,	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/00797/AM09/	RLA File :07/24/040/00200/AM09/	Lic.No/Date:0710058823 30.07.2008	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the			

earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be relisted on 20.01.2009.

93	Case No.:42/20/80-ALC2/2008	Party Name:SUR HENNIG PVT. LTD.,	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/00798/AM09/	RLA File :07/24/040/00201/AM09/	Lic.No/Date:0710058826 30.07.2008	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be relisted on 20.01.2009.			

94	Case No.:43/20/80-ALC2/2008	Party Name:VA TECH WABAG LIMITED	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/00799/AM09/	RLA File :04/24/040/00114/AM09/	Lic.No/Date:0410097620 30.07.2008	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the required information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 20.01.2009.			

95	Case No.:45/20/80-ALC2/2008	Party Name:C-TECH ENGINEERS PVT LTD	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/00801/AM09/	RLA File :31/24/040/00124/AM09/	Lic.No/Date:3110034618 31.07.2008	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The DHI has desired some information vide their U.O. No. 3(18)/2008-TSW(B)/329 dt. 21.11.2008. The Committee decided to call for the following information/clarification desired by the technical authority from the firm. The case may be relisted on 20.01.2009.			

1. Clarify as to why the weights of the export products as per application do not match with weights given in the drawings.
2. Clarify as to why the ID of the imported tube is higher than the required size of the export products.

96	Case No.:46/20/80-ALC2/2008	Party Name:TIL LIMITED	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/00802/AM09/	RLA File :02/24/040/00119/AM09/	Lic.No/Date:0210115621 31.07.2008	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 20.01.2009.			

97	Case No.:47/20/80-ALC2/2008	Party Name:AQUASUB ENGINEERING	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/00803/AM09/	RLA File :32/24/040/00020/AM09/	Lic.No/Date:3210038429 31.07.2008	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 20.01.2009:- Information in respect of Sl.No.3 & 11 of the Standard Deficiency Format export product wise.			

98	Case No.:50/20/80-ALC2/2008	Party Name:SAI LINKS (INDIA) PLTD.	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/00806/AM09/	RLA File :31/24/040/00123/AM09/	Lic.No/Date:3110034650 31.07.2008	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 20.01.2009.			

99	Case No.:51/20/80-ALC2/2008	Party Name:MONGA STRAYFIELD PVT. LTD.	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/00807/AM09/	RLA File :31/21/040/00086/AM09/	Lic.No/Date:3110034652 31.07.2008	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its			

M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e Textile Commissioner for examination and submission of comments. The case may be relisted on 20.01.2009.

100	Case No.:49/20/80-ALC2/2008	Party Name:GKB RX LENS PVT LTD	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/00805/AM09/	RLA File :02/24/040/00107/AM09/	Lic.No/Date:0210115626 01.08.2008	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e C&PC and DC(MSME) for examination and submission of comments. The case may be relisted on 20.01.2009.			

101	Case No.:52/20/80-ALC2/2008	Party Name:GKB RX LENS PVT LTD	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/00808/AM09/	RLA File :02/24/040/00108/AM09/	Lic.No/Date:0210115627 01.08.2008	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e C&PC and DC(MSME) for examination and submission of comments. The case may be relisted on 20.01.2009.			

102	Case No.:53/20/80-ALC2/2008	Party Name:PUSHP FORGINGS PVT. LTD.,	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/00809/AM09/	RLA File :13/24/040/00005/AM09/	Lic.No/Date:1310026645 01.08.2008	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The representative of DIPP, present in the meeting, informed the Committee that they have not received the copy of firm's application. The Committee, handed over the case file to them for examination and submission of comments. The case may be relisted on 20.01.2009.			

103	Case No.:54/20/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/00810/AM09/	RLA File :03/94/040/00268/AM09/	Lic.No/Date:0310481142 04.08.2008	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 20.01.2009:- Information in respect of Sl.No.3,4,5,11 & 13 of the Standard Deficiency Format.			

104	Case No.:55/20/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/00811/AM09/	RLA File :03/94/040/00270/AM09/	Lic.No/Date:0310481157 04.08.2008	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 20.01.2009.			

105	Case No.:1/28/80-ALC2/2008	Party Name:TITAN INDUSTRIES LIMITED,	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/01082/AM09/	RLA File :07/24/040/00281/AM09/	Lic.No/Date:0710059888 18.09.2008	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The representative of the DIPP informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 20.01.2009.			

106	Case No.:2/28/80-ALC2/2008	Party Name:WELSPUN GUJARAT STAHL ROHREN LTD.	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/01083/AM09/	RLA File :34/24/040/00104/AM09/	Lic.No/Date:3410022343 18.09.2008	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has			

not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP & MOS for examination and submission of comments. The case may be relisted on 20.01.2009.

107	Case No.:3/28/80-ALC2/2008	Party Name:R.D.ENGINEERS (INDIA) PVT.LTD.	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/01084/AM09/	RLA File :03/95/040/00553/AM09/	Lic.No/Date:0310486902 18.09.2008	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The committee noted that firm's application has already been forwarded to DIPP and case was under their study. The committee accordingly decided to defer the case and to re-list on 20.01.2009.			

108	Case No.:4/28/80-ALC2/2008	Party Name:MEDORE EQUIPMENTS (INDIA) PVT LTD.	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case approved
	HQ File :01/80/050/01085/AM09/	RLA File :03/95/040/00474/AM09/	Lic.No/Date:0310486903 18.09.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- i) Word "relevant" may be prefixed with the description of import item at S.No.1 and the quantity of this item may be allowed as 22381 Kgs inclusive 5 % wastage. ii) Word "relevant" may be prefixed with the description of import item at S.No.2 and the quantity of this item may be allowed as 5646 Kgs inclusive of 2 % wastage The Regional Authority may take necessary action accordingly.			

109	Case No.:5/28/80-ALC2/2008	Party Name:INGERSOLL-RAND (INDIA) LIMITED	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case approved
	HQ File :01/80/050/01086/AM09/	RLA File :03/94/040/00436/AM09/	Lic.No/Date:0310486908 18.09.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its			

M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-

1. The net export weights 16.94 MT, 55.93 MT, 2.7 MT, 99 MT, 341.25 MT, 74.675 MT, 101 MT, 106.8 MT, 32 MT, 4.3 MT, 85.1 MT, 69.035 MT, 6.8 MT, 44.65 MT & 12.3 MT may be specified with the quantities of Export products from S.No. 1 to 15 respectively (combined net export weight 1052.48 MT).
2. The quantities of import items from Sl. No 1 to 26, 28 to 50, & 54 to 63 may be allowed on net to net basis with accountability clause
3. The quantities of Gasket material/ sheet at Sl No. 27, 52 & 53 of the list of imported items may be allowed as 1.65 sq. mtrs/ sq mtrs content in the Export product.
4. The quantities of Aluminium Ingot and Aluminium Alloy Ingot at import items Sl. No. 51 & 64 respectively may be allowed as 1.02 Kgs./ Kg. content in the export product.

The Regional Authority may take necessary action accordingly.

110	Case No.:10/28/80-ALC2/2008	Party Name:PARVEEN INDUSTRIES PVT LTD	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/01091/AM09/	RLA File :05/24/040/00396/AM09/	Lic.No/Date:0510227872 19.09.2008	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 20.01.2009:- Information in respect of Sl.No.3,4,6 & 11 of the Standard Deficiency Format.			

111	Case No.:11/28/80-ALC2/2008	Party Name:MAINI PRECISION PRODUCTS P LTD	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/01092/AM09/	RLA File :07/24/040/00252/AM09/	Lic.No/Date:0710059953 19.09.2008	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The representative of DIPP present in the meeting informed the committee that they have received the firm's application from DES-II Section and they require following information/clarification from the firm to examine the case. The committee accordingly decided to call for the case file from DES-II Section and the required information from the firm and to re-list the case on 20.01.2009:- Information in respect of Sl.No.4,5 & 11 of the Standard Deficiency Format export product wise.			

112	Case No.:12/28/80-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/01093/AM09/	RLA File :07/24/040/00330/AM09/	Lic.No/Date:0710059954 19.09.2008	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 20.01.2009:- Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format.			

113	Case No.:18/28/80-ALC2/2008	Party Name:INGERSOLL-RAND (INDIA) LIMITED	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case approved
	HQ File :01/80/050/01099/AM09/	RLA File :03/94/040/00397/AM09/	Lic.No/Date:0310487126 19.09.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. The net export weights 16.94 MT, 57.12 MT, 2.7 MT, 99 MT, 341.25 MT, 74.675 MT, 101 MT, 106.8 MT, 32 MT, 4.3 MT, 87.4 MT, 69 MT, 6.8 MT, 44.65 MT, 12.319 MT & 3.555 MT may be specified with the quantities of Export products from S.No. 1 to 16 respectively (combined net export weight 1059.509 MT). 2. The quantities of import items from Sl. No 1 to 26, 28 to 50, & 54 to 63 may be allowed on net to net basis with accountability clause 3. The quantities of Gasket material/ sheet at Sl No. 27, 52 & 53 of the list of imported items may be allowed as 1.65 sq. mtrs/ sq mtrs content in the Export product. 4. The quantities of Aluminium Ingot and Aluminium Alloy Ingot at import items Sl. No. 51 & 64 respectively may be allowed as 1.02 Kgs./ Kg. content in the export product. The Regional Authority may take necessary action accordingly.			

114	Case No.:24/28/80-ALC2/2008	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/01105/AM09/	RLA File :11/24/040/00031/AM09/	Lic.No/Date:1110018441 19.09.2008	Defer Date: 20.01.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e MOS for examination and submission of comments. The case may be relisted on 20.01.2009.

115	Case No.:25/28/80-ALC2/2008	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/01106/AM09/	RLA File :11/24/040/00037/AM09/	Lic.No/Date:1110018442 19.09.2008	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e MOS for examination and submission of comments. The case may be relisted on 20.01.2009.			

116	Case No.:26/28/80-ALC2/2008	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/01107/AM09/	RLA File :11/24/040/00038/AM09/	Lic.No/Date:1110018443 19.09.2008	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e MOS for examination and submission of comments. The case may be relisted on 20.01.2009.			

117	Case No.:27/28/80-ALC2/2008	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/01108/AM09/	RLA File :11/24/040/00036/AM09/	Lic.No/Date:1110018444 19.09.2008	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e MOS for examination and submission of comments. The case may be relisted on 20.01.2009.			

118	Case No.:8/28/80-ALC2/2008	Party Name:MILINDIA LTD.	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case approved
	HQ File :01/80/050/01089/AM09/	RLA File :05/24/040/00045/AM09/	Lic.No/Date:0510227804 19.09.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Total net export weight of 22.335 MT containing 10620 Kgs. of Stainless Steel may be added with the total quantity of export products from S.No. 1 to 8. 2. Word “relevant” may be prefixed with the description of import item and quantity of import item may be allowed as applied for i.e. 11151 Kgs. inclusive of wastage of 5%. The Regional Authority may take necessary action accordingly.			

119	Case No.:9/28/80-ALC2/2008	Party Name:MILINDIA LTD.	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case approved
	HQ File :01/80/050/01090/AM09/	RLA File :05/24/040/00089/AM09/	Lic.No/Date:0510227806 19.09.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Total net export weight of 36.435 MT containing 21715 Kgs. of Stainless Steel may be added with the total quantity of export products from S.Nos. 1 to 9. 2. Word “relevant” may be prefixed with the description of import item and quantity of import item may be allowed as applied for i.e. 22801 Kgs. inclusive of wastage of 5%. The Regional Authority may take necessary action accordingly.			

120	Case No.:19/28/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:35/80-ALC2/2008	Status:Case deferred
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			26.11.2008	
	HQ File :01/80/050/01100/AM09/	RLA File :03/95/040/00548/AM09/	Lic.No/Date:0310487259 22.09.2008	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 20.01.2009.			

121	Case No.:20/28/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/01101/AM09/	RLA File :03/95/040/00547/AM09/	Lic.No/Date:0310487273 22.09.2008	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 20.01.2009.			

122	Case No.:21/28/80-ALC2/2008	Party Name:KAMAL RUBPLAST INDUSTRIES (P) LTD.	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/01102/AM09/	RLA File :05/24/040/00397/AM09/	Lic.No/Date:0510227961 22.09.2008	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. On the recommendation of the representative of DC(MSME) present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 20.01.2009:- Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format.			

123	Case No.:22/28/80-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/01103/AM09/	RLA File :07/24/040/00342/AM09/	Lic.No/Date:0710060013 22.09.2008	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIT for examination and submission of comments. The case may be relisted on 20.01.2009.			

124	Case No.:23/28/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case approved
	HQ File :01/80/050/01104/AM09/	RLA File :09/24/040/00223/AM09/	Lic.No/Date:0910035378 23.09.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The representative of the DHI present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Total weight of 367.5 MT may be shown in the export item. 2. After taking clue from SION at S.No. C-1742, quantities of import items may be allowed with 2% wastage. The Regional Authority may take necessary action accordingly.			

125	Case No.:29/28/80-ALC2/2008	Party Name:MANAKSIA LTD.(FORMERLY HINDUSTHAN SEALS LTD.)	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/01110/AM09/	RLA File :02/24/040/00162/AM09/	Lic.No/Date:0210117855 23.09.2008	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The representative of the MOS informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 20.01.2009.			

126	Case No.:30/28/80-ALC2/2008	Party Name:MITTAL APPLIANCES LIMITED,	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/01111/AM09/	RLA File :11/24/040/00041/AM09/	Lic.No/Date:1110018501 23.09.2008	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be relisted on 20.01.2009.			

127	Case No.:32/28/80-ALC2/2008	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/01113/AM09/	RLA File :53/24/040/00007/AM09/	Lic.No/Date:5310006498 24.09.2008	Defer Date: 20.01.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e C&PC & DC(MSME) for examination and submission of comments. The case may be relisted on 20.01.2009.

128	Case No.:33/28/80-ALC2/2008	Party Name:TEXMACO LIMITED	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case approved
	HQ File :01/80/050/01114/AM09/	RLA File :02/24/040/00164/AM09/	Lic.No/Date:0210117946 24.09.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The representative of the DHI present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Unite of measurement of import item no. 1 may be amended to read in numbers. 2. Quantity of import items may be allowed as per GN-4 for the Engineering Products. The Regional Authority may take necessary action accordingly.			

129	Case No.:34/28/80-ALC2/2008	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/01115/AM09/	RLA File :03/94/040/00549/AM09/	Lic.No/Date:0310487648 24.09.2008	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 20.01.2009.			

130	Case No.:41/28/80-ALC2/2008	Party Name:WOLFRA- TECH PVT LTD	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/01122/AM09/	RLA File :07/24/040/00322/AM09/	Lic.No/Date:0710060133 25.09.2008	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP & DC(MSME) for examination and submission of comments. The case may be relisted on 20.01.2009.			

131	Case No.:42/28/80-ALC2/2008	Party Name:TIMKEN INDIA LTD.	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/01123/AM09/	RLA File :02/24/040/00167/AM09/	Lic.No/Date:0210118052 26.09.2008	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 20.01.2009:- 1. Information in respect of items at Sl.No 3, 4 &11 of Standard Deficiency Format. 2. Separate quantities of import items namely, “steel Bars” and “Steel Tube”. 3. Reason for use of Steel Tube and Steel Bar for the same export product.			

132	Case No.:44/28/80-ALC2/2008	Party Name:WOLFRA- TECH PVT LTD	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case approved
	HQ File :01/80/050/01125/AM09/	RLA File :07/24/040/00312/AM09/	Lic.No/Date:0710060148 26.09.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Quantities of import items at S.Nos. 1, 2 & 3 may be allowed as 51.5 Kgs., each inclusive of a wastage of 3% after taking 2/3rd recovery. The Regional Authority may take necessary action accordingly.			

133	Case No.:48/28/80-ALC2/2008	Party Name:MILINDIA LTD.	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case approved
	HQ File :01/80/050/01129/AM09/	RLA File :05/24/040/00406/AM09/	Lic.No/Date:0510228343 26.09.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-			

1. Total net export weight of 35.1 MT containing 21676 Kgs. of Stainless Steel may be added with the total quantity of export products from S.Nos. 1 to 8.
2. Word “relevant” may be prefixed with the description of import item and quantity of import item may be allowed as applied for i.e. 22760 Kgs. inclusive of wastage of 5%.

The Regional Authority may take necessary action accordingly.

134	Case No.:49/28/80-ALC2/2008	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:35/80-ALC2/2008 26.11.2008	Status:Case deferred
	HQ File :01/80/050/01130/AM09/	RLA File :06/81/040/00005/AM09/	Lic.No/Date:0610014328 30.09.2008	Defer Date: 20.01.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.35/09 held 26.11.2008 as per the agenda generated through the NIC online system. The committee noted that firm's application has already been forwarded to DHI & DC(MSME) and the case was under their study. The committee decided to defer the consideration and to re-list the case on 20.01.2009.			

S.No.110

Case No. A-07	M/s. Invensys India P. Ltd., Mumbai	HQ F.No.01/80/162/0022/AM09/ DES.I	Lic.No. & Date
Meeting No.35/09		RA F.No.03/94/40/1435/AM07	0310422823
Date: 26.11.2008		Ratification of Norms	Dt. 12.03.2007

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 35/09 held on 26.11.2008 as per the agenda. The DIT has desired some information from the firm vide their letter No.17(50)/2008-IPHW dt.29.10.08. The Committee decided to remind the firm for required information/ clarification desired by the technical authority. The case may be re-listed on 20.01.2009.

S.No.111

Case No. A-363	M/s. MTAR Technologies P. Ltd., Hyderabad	HQ F.No.01/80/162/1211/AM08/ DES.I	Lic.No. & Date
Meeting No.35/09		RA F.No.09/24/40/174/AM08	0910031669
Date: 26.11.2008		Ratification of Norms	Dt.28.09.2007

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 35/09 held on 26.11.2008 as per the agenda. The committee noted that firm's reply has already been forwarded to DHI and the case was under their study. The committee decided to defer the consideration and to re-list the case on 20.01.2009.

(S.K. Jain, D.O., DIPP)
Member

(Gajraj Singh, Sr. D.O., DHI)
Member

(B.D. Ghosh, Jt. IA, M/o Steel)
Member

(K.K. Funda, Asstt. Director)
Member

(R.N. Meena, Dy. DGFT)
Convener

(A.Komu)
Chairman